

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CA No.227/2017
IN
CP No.220/Chd/Hry/2017**

In the matter of:

Murti Devi.Petitioner.

Versus.

Andy Solar Pvt.Ltd.& OrsRespondents.

Present: Mr.Damodar Khurana, Advocate for petitioner.
Mr.Mast Ram, Practicing Company Secretary for the
respondents No.1 and 3.

Reply to the application has been filed. The learned
counsel for petitioner submits that the record, which was taken over by the
petitioner from the company for inspection, has been brought and the
petitioner is ready to hand over the record today to the authorised
representative of respondent No.1. The authorised representative of the
respondents submits that the respondent would accept the record, but
would also verify, if it is complete.

Having heard learned counsel for the parties, it is directed
that the petitioner shall take the entire record at the registered office of the
company, which is mentioned in this petition, on 02.02.2018 at 2 'O' clock
and hand over the record with the complete list to the respondent. For the
said purpose, Mr.S.S.Brar, Advocate who is present is appointed as the
local commissioner to supervise handing over of the record. His fee is fixed
at ₹20,000/- to be paid by respondent No.1 company. The local
commissioner shall file his report at least two days before 02.02.2018 along
with the list of the record which is handed over. The Local Commissioner

shall obtain the signatures of the parties on the said list. Mr.Mast Ram, the authorised representative of the company submits that the registered office of the company is one, which is mentioned in the memo of the parties. A copy of the petition be supplied to Mr.Brar, Advocate, the local commissioner by the petitioner during course of the day. The fee of the local commissioner shall be paid to Mr.Brar, Advocate in advance. Copy of this order be supplied to Mr.Brar, Advocate by the registry.

The matter be now listed on 8.2.2018, the date already fixed in this case.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 17, 2018.
Ashwani